(V)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP 71/95 in OA 546/89

New Delhi, this 9th day of August, 1995

Hon'ble Shri A.V.Haridasan, Vice-Chamain(J)
Hon'ble Shri R.K. Ahooja, Member(A)

Shri Rajinder Kumar Saxena and and 9 others, all working in Northern Railway c/o Shri B.S. Mainee 240, Jagriti Enclave
New Delhi-110 092 .. Applicants

By Shri B.S. Mainee, Advocate

versus

Shri V.K. Aggarwal
General Manager
Northern Railway, New Delhi ... Respondent

By Shri B.K. Aggarwal, Advocate

ORDER(oral)

Shri A.V. Haridasan

The respondents have filed their reply affidavit stating that they have complied with the directions contained in the judgement dated 13.7.94 in OA 546/89. A copy of the compliance order has already been annexed to the reply as Annexure R-1. The respondents have also expressed their regret for the delay in complying with the directions of the judgement. In the circumstances the learned counsel for the petitioners agrees that there is necessity to proceed further with the contempt petition. We also find that the respondents have fully complied with the directions contained in the judgement and as such no further proceedings may be necessary. In the circumstances, the contempt petition is dismissed. Notice issued is discharged.

R.K. Anobi Member(A) 9.8.1995 (A.V.Haridasan) Vice-Chairman(J) 9.8.1995